SPECIAL MENTIONS

Demand for early decisions to recognise historical places in States as centrally protected and to notify heritage bye-laws expeditiously

SHRI JAIRAM RAMESH (Karnataka): Sir, Parliament enacted the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 which set up a National Monuments Authority. This Authority was to be responsible for framing heritage bye-laws for the 3691 monuments across the country protected by the Archaeological Survey of India. These bye-Jaws are essential in view of the demographic and developmental pressures around the area of the monuments and the need to protect them as well. Just a few days ago, two sets of heritage bye-laws were tabled in the House by the Minister of Culture. These pertain to (1) the Nizamuddin Basti group of monuments and (2) Humayun's Tomb-Sunder Nursery-Batashewala group of monuments. Both are in New Delhi. Last Friday, bye-laws for 3 more monuments were tabled for Purana Qila, Khair-ul-Manazil mosque and Sher Shah Gate, all in the Capital. It has taken eight years to prepare and table these five sets of bye-laws. This is an unacceptable pace of work. I urge the Minister of Culture to prioritise the centrally protected monuments and complete the task of preparing and tabling the heritage bye-laws for these monuments at least over the next three years.

In addition, –and, Sir, this paragraph you should associate–I wish to draw the attention to the fact that a number of requests are pending from various State Governments for having places of historical importance declared centrally protected. Of the 3691 centrally protected monuments, for instance, just about 70 are in Bihar which does not reflect its significance in the evolution of Indian civilization and culture. I urge the Minister of Culture to take a decision expeditiously on all such requests from States.

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : महोदय, मैं स्वयं को इस विशेष उल्लेख के साथ सम्बद्ध करता हूं।

Demand to fix-time-frame for fulfilling the objectives mentioned in the Constitution

डा. सत्यनारायण जटिया (मध्य प्रदेश):* महोदय, भारत के संविधान के प्रति हम प्रतिबद्ध हैं। इसमें उल्लिखित सामाजिक, आर्थिक, राजनैतिक न्याय करना हमारा दायित्व है।

*Hindi translation of original speech made in Sanskrit.

सामाजिक न्याय प्रत्येक नागरिक को समान बनाता है। किसी भी रूप में कोई भी किसी नागरिक से न बड़ा है, न छोटा। इसी में व्यक्ति की गरिमा और प्रतिष्ठा अन्तर्निहित है। आर्थिक न्याय सब नागरिकों को अर्थ सम्पन्न बनाने का संकल्प है। वह प्रत्येक को भूख, लाचारी और बेकारी से मुक्त करता है। राजनैतिक न्याय प्रत्येक की मतदान तथा राज-काज में हिस्सेदारी सुनिश्चित करता है। संविधान के अंतर्गत स्वातन्त्र्य के अधिकारों में विचार अभिव्यक्ति, विश्वास, धर्म और उपासना की स्वतंत्रता प्राप्त है।

भारतीय संविधान के महान उद्देश्यों को पूरा करने का संकल्प हम सबका है। हमने ही संविधान को अंगीकृत, अधिनियमित और आत्मार्पित किया है। महाभारत के शान्ति पर्व में एक आदर्श राज्य की संकल्पना ऐसी है–

नैव राज्यं न राजासीत् न दण्डो न च दाण्डिकः।
धर्मेणैव प्रजाः सर्वा रक्षन्ति स्म परस्परम्।।

अर्थात् न राज्य था, न राजा था, न दण्ड था और न दण्ड देने वाला। स्वयं सारी प्रजा ही एक दूसरे की रक्षा करती थी।

अतएवं संविधान के इस निश्चिय को पूरा करने के लिए केन्द्र सरकार समयबद्ध ऐसे उपाय करे, जिससे संविधान के उद्देश्य को पूरा करके उसे सार्थकता प्रदान की जा सके, केन्द्र सरकार से मेरा अनुनय है।

श्री नारायण लाल पंचारिया (राजस्थान) : महोदय, मैं स्वयं को इस विशेष उल्लेख के साथ सम्बद्ध करता हूं।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विशेष उल्लेख के साथ सम्बद्ध करता हूं।

MR. DEPUTY CHAIRMAN: Now, Dr. Santanu Sen.

Demand to improve the poor functioning of the National Institute of Homoeopathy, Salt Lake, Kolkata

DR. SANTANU SEN (West Bengal): Sir, the National Institute of Homoeopathy situated at Salt Lake city, Kolkata, West Bengal is really in a very poor shape.

There is scarcity of faculties. The number of students are decreasing day-by-day. Infrastructure has become horrible.

No significant research work is taking place adequately. Issue of cleanliness is also a major concern.